

CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH NEW DELHI.

C.P. No.66 of 1995 o.A. No.13 of 1994

New Delhi this the 13th day of July, 1995.

HON'BLE SHRI JUSTICE S.C. MATHUR, CHAIRMAN.

HON'BLE SHRI K. MUTHUKUMAR, MËMBER (A).

S.K.Bagga S/o Sakhir Chand, R/O A-7, Chander Nagar, Janakpuri, New Delhi-110058.

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... Applicant.

(By Shri D.R. Gupta, Advocate)

Versus

- 1. Shri U.P.Singh,
 Chief Commissioner of Income-Tax-III,
 3rd Floor, Central Revenue Building,
 I.P. Estate,
 New Delhi-110002.
- 2. Shri Brijender Singh,
 Commissioner of Income-Tax-VII,
 Room No.251, Central Revenue Building,
 I.P. Estate,
 New Delhi-110002.

...Respondents.

(By Shri R.S. Aggarwal, Advocate)

ORDER (ORAL)

Shri Justice S.C.Mathur -

Learned counsel for the applicant has submitted that the directions issued by the Tribunal have been complied with except with regard to the review of suspension order. The learned counsel does not dispute that the quantum of subsistence allowance was raised by order dated 11.10.1994. His submission is that the authorities did not go into the question of continuance or discontinuance of the suspension and, therefore, there is disobedience of the directions of the Tribunal. We are unable to accept the submission of the learned counsel. Decision to continue the suspension is implicit in the decision to enhance the subsistence allowance which was undisputedly done. Be that as it may, the learned counsel for the respondents has submitted that the respondents will review not only the quantum of subsistence allowance but also the question of continuance of the suspension order from time to time.

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2. In view of the above, we are of the opinion that there is no disobedience of the Tribunal's order. The contempt application is accordingly consigned to records. Notice issued is hereby discharged. There shall be no order as to costs.

(K.Muthukumar) Member (A) (S.C. Mathur) Chairman

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